

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
Company Appeal (AT) No. 25 of 2021

IN THE MATTER OF:

Subham Construction Pvt. Ltd.

...Appellant

Versus

Registrar of Companies, Orissa

...Respondent

Present: -

For Appellant: Mr. Dhananjay Bhaskar Ray, Advocate

For Respondent: None

ORDER
(Virtual Mode)

22.02.2021 Heard Learned Counsel for the Appellant, he submits that the Company is doing business and in support filed balance sheet, profit and loss account. However, Ld. Tribunal has not considered these documents and affirmed the order of striking of the name of the Company from the ROC, Orissa.

Issue notice to the Respondent by speed post. Dasti service of notice is also allowed. If the Appellant provides the email Id of the Respondent, let notice be also issued through email. Requisites alongwith process fee, if not filed, be filed within two days.

Let the matter be fixed 'For Admission (After Notice) on **22nd March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.